

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.109  
**CP(IB)/192(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank (Formally known as Allahabad Bank) through RP .....Applicant

Anil Kashi Drolia

V/s

.....Respondent

Praveen Kumar Tayal Personal Guarantor of K- Lifestyle & Industries Ltd

**Order delivered on 08/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Deepali Jaiswar, Advocate

For the Respondent :

**ORDER**

None has appeared on behalf of the respondent / personal guarantor.

This Tribunal has already passed an order under Section 100 of the IBC, 2016 against the present personal guarantor in another **CP (IB)/60(AHM) 2021** on 07.03.2024.

In view of the above, **CP(IB)/192(AHM)2022** is dismissed as infructuous accordingly, with a liberty to the financial creditor to approach the concerned IRP as per the law.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**